

(Authoritative English text of this Department Notification, No. Rev-B.A(3)-3/2014, Dated 21st November, 2016 as required under article 348^c(3) of the Constitution of India)

**GOVERNMENT OF HIMACHAL PRADESH
REVENUE DEPARTMENT**

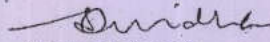
No. Rev-B.A(3)-3/2014-loose

Dated: 21st November, 2016

NOTIFICATION

In exercise of the powers conferred by section 51 read with sections 52 and 53 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Act No. 30 of 2013), the Governor, Himachal Pradesh is pleased to establish the Land Acquisition, Rehabilitation and Resettlement Authority in each district and to appoint, in consultation with the Hon'ble Chief Justice of the High Court of Himachal Pradesh, all the District and Additional District Judges as Presiding Officers of the Authority within their respective jurisdiction for the purpose of providing speedy disposal of disputes relating to land acquisition, compensation, rehabilitation and resettlement and deciding the references made to it under section 64 or applications made under second proviso to sub-section (1) of section 64 of the Act *ibid* with immediate effect.

(By Order)


(Tarun Shridhar)

The FC-cum-Addl. Chief Secretary (Revenue) to the
Government of Himachal Pradesh.